

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 506/TT/2025

- Subject** : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the asset under “Implementation of 1 No. of 400 kV line bay at 400/220 kV Bikaner-II PS for interconnection of 1000 MW Solar Project of SJVN Limited” in the Northern Region.
- Petitioner** : Power Grid Bikaner Transmission System Limited (PBTSL)
- Respondents** : Uttar Pradesh Power Corporation Limited (UPPCL) and Others

Petition No. 694/TT/2025

- Subject** : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the assets under “Implementation of 2 Nos. of 220 kV line bays at 400/220 kV Bikaner-II PS for interconnection of Solar Projects (ACME Solar Holdings Private Limited, Prerak Greentech Private Limited)” in the Northern Region.
- Petitioner** : Power Grid Bikaner Transmission System Limited (PBTSL)
- Respondents** : Uttar Pradesh Power Corporation Limited (UPPCL) and Others



Petition No. 15/TT/2026

- Subject** : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the assets under “Transmission System for evacuation of power from REZ in Rajasthan (20 GW) under Phase-III Part-E1” in the Northern Region.
- Petitioner** : Power Grid Ramgarh Transmission Limited (PRTL)
- Respondents** : Uttar Pradesh Power Corporation Limited (UPPCL) and Others

Petition No. 350/TT/2026

- Subject** : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the asset under “Eastern Region Expansion Scheme – XXXVII (ERES-XXXVII)” in the Eastern Region.
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Bihar State Power (Holding) Company Limited (BSPHCL) and Others

Petition No. 273/TT/2026

- Subject** : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the assets under “Transmission



System for evacuation of power from REZ in Rajasthan (20 GW) under Phase-III Part-E1” in the Northern Region.

- Petitioner** : Power Grid Ramgarh Transmission Limited (PRTL)
- Respondents** : Uttar Pradesh Power Corporation Limited (UPPCL) and Others
- Date of Hearing** : **31.7.2026**
- Coram** : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member
- Parties Present** : Shri Shubham Arya, Advocate, PRTL (In Petition Nos. 15/TT/2026 and 273/TT/2026)
Ms. Shree Dwivedi, Advocate, PRTL (In Petition Nos. 15/TT/2026 and 273/TT/2026)
Shri Divyanshu Bhatt, Advocate, UPPCL (In Petition No. 15/TT/2026)
Shri Shashwat Singh, Advocate, UPPCL (In Petition No. 15/TT/2026)
Shri Teevranishu Vashishtha, Advocate, BSPHCL (In Petition No. 350/TT/2026)
Ms. Adya Jha, Advocate, BSPHCL (In Petition No. 350/TT/2026)
Ms. Satya Jha, Advocate, BSPHCL (In Petition No. 350/TT/2026)
Shri Zafrul Hasan, PGCIL
Shri Raman Kumar, PGCIL
Shri Angaru Naresh Kumar, PGCIL

Record of Proceedings

These matters were heard through a virtual hearing.

2. These Petitions have been filed for the determination of the transmission tariff for the 2024-29 tariff period. The Petitioner's representative requested some time to submit the information sought under the Technical Validation (TV) letter in Petition No. 694/TT/2025.
3. The learned counsel for Respondent No. 1, i.e., Bihar State Power (Holding) Company Limited (BSPHCL), sought four weeks' time to file its reply to Petition No. 350/TT/2026.
4. After the hearing, the Commission directed as under:
 - a) Issue notice to the Respondents; and



- b) The Respondents to file their respective replies, if any, within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within one week thereafter.
- c) The Respondent, BSPHCL, is, however, given four weeks to file its reply in Petition No. 350/TT/2026 on an affidavit, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.
- d) The Petitioner to submit the information sought vide the TV letter, on an affidavit, within two weeks in Petition Nos. 694/TT/2025 and 15/TT/2026.

5. The Commission further directed the Petitioner to submit the information in the following Petitions, on an affidavit, with a copy to the Respondents, within two weeks:

Petition No. 506/TT/2025

- i. Forms-8 and 11 in Excel format;
- ii. Forms-5A, 7 of Part-B and 12 for the transmission asset;
- iii. Details of the variation in capital cost vis-à-vis the awarded cost of the transmission scheme, along with the reasons for such variation supported by relevant documentary evidence;
- iv. The Investment Approval (IA) was accorded on 22.8.2022, whereas the Transmission Licence was granted on 21.11.2022. Clarify the reasons for obtaining the IA prior to the grant of the transmission licence;
- v. Reconcile the initial spares as per the Auditor's Certificate, Forms-5 and 13, and submit the details of plant and machinery cost up to the cut-off date;
- vi. Details of the time overrun claimed by the Petitioner in respect of the transmission asset as per the following format:

Reasons for Time overrun	From	To	Total overrun (in Days)	Time (in days)	Net overrun (in days)	Remarks

- vii. The mapping of the transmission assets implemented or to be implemented by the Petitioner, along with Petition Numbers, and the scope of work covered in the IA accorded by Board Resolution dated 22.8.2022;
- viii. The abstract of the estimated cost of ₹9246 lakh, including the Interest During Construction (IDC) of ₹576 lakh, approved in the IA accorded by the Petitioner vide Board Resolution dated 22.8.2022;



Petition No. 694/TT/2025

- i. Detailed justification for the variation in the FR-apportioned cost vis-à-vis the estimated competition cost of the transmission assets;
- ii. Details of the variation in the capital cost vis-à-vis the awarded cost of the transmission scheme, along with the reasons for such variation supported by relevant documentary evidence;
- iii. The IA was accorded on 6.6.2023, whereas the Transmission Licence was granted on 28.1.2024. Clarify the reasons for obtaining the IA prior to the grant of the Transmission Licence;
- iv. Reconcile the initial spares in accordance with the Auditor's Certificate, Forms-5 and 13, and submit the details of the plant and machinery cost up to the cut-off date;
- v. Re-submit the correct Excel Tariff Forms for Asset-1, along with the linked computation. Inadvertently, the Excel Tariff Forms for Asset-2 have been uploaded instead of Asset-1.
- vi. Liability Flow Statement for the transmission assets for the 2024-29 tariff period in the Excel format;
- vii. Calculation of the IDC Statement and financing charges for the transmission assets in the linked Excel format. Further, provide the floating interest rate considered for computation against the loan source, wherever the floating interest rate has been considered in the IDC sheet for loans;
- viii. Linked calculation of notional IDC claimed for the transmission assets in the Excel format;
- ix. Forms-4B, 5, 5A, 7(B), 12(B), 13 and 12.
- x. Form 9-C, Excel sheet for consolidation of loans from each source;
- xi. Details of the time overrun for the transmission assets in the following format:

From	To	Period of delay (in days)	Overlapping period (in days)	Net delay excluding overlapping period (in days)	Activity	Detailed reasons and justification for the delay

- xii. Documents related to the notice served upon ACME Solar Holding Limited for the commissioning of Asset-2;
- xiii. Abstract of the estimated cost of ₹2523 lakh approved in the IA accorded by the Petitioner vide Board Resolution on 13.4.2023.



Petition No. 15/TT/2026

- i. CEA Energisation Certificate in respect of 220 kV bay associated with 1x500 MVA, 400/220 kV ICT-6 i.e. Asset-3;
- ii. Abstract of estimated cost of ₹68874.00 lakh including IDC of ₹3254.00 lakh approved in Investment Approval accorded by the Petitioner vide Board Resolution on 18.8.2023.
- iii. Details of the variation in capital cost vis-à-vis the awarded cost of the transmission scheme, along with the reasons for such variation, supported by relevant documentary evidence.
- iv. Copy of the detailed implementation schedule provided by the CTUIL to the Petitioner by email dated 1.4.2023.
- v. Forms 12 and 7 (B) in respect of the transmission assets.
- vi. CTUIL's completion certificate for the transmission assets;
- vii. Details of time over-run for the transmission assets in the following format:

From	To	Period of delay (in days)	Overlapping period (in days)	Net delay excluding overlapping period (in days)	Activity	Detailed reasons and justifications of delay

Petition No. 350/TT/2026

- i. Details of the Additional Capital Expenditure (ACE) for the 2024-29 tariff period (item-wise);
- ii. The Petitioner has submitted notional IDC calculations. Share base rate sheet for the same;
- iii. Form-12 for the transmission asset;
- iv. Form-9C in Excel format;
- v. PERT chart indicating the important activities, planned dates and the actual dates sustaining with appropriate supporting documents for the transmission asset;
- vi. Details of time over-run for the transmission assets in the following format:

From	To	Period of delay (in days)	Overlapping period (in days)	Net delay excluding overlapping period (in days)	Activity	Detailed reasons and justifications of delay



Petition No. 273/TT/2026

- i. The Petitioner has claimed the proposed COD for Asset-1 on account of delay in the availability of the downstream transmission system. Furnish the details of the associated downstream transmission system, along with the name of the implementing agency responsible for the non-completion of the said transmission system.
- ii. Abstract of the estimated cost of ₹68874.00 lakh, including IDC of ₹3254.00 lakh, approved in the Investment Approval accorded by the Petitioner vide Board Resolution on 18.8.2023.
- iii. Details of the variation in capital cost vis-à-vis the awarded cost of the transmission scheme, along with the reasons for such variation, supported by relevant documentary evidence.
- iv. The mapping of transmission assets implemented or to be implemented by the Petitioner, along with the Petition number, and the scope of work covered in the Investment Approval accorded by the Petitioner vide Board Resolution on 18.8.2023.
- v. As per the CTUIL OM dated 2.12.2021, the implementation schedule for the transmission assets shall be intimated separately. Whether the CTUIL has intimated the implementation schedule separately? If so, provide the details of the revised implementation schedule along with documentary evidence.
- vi. Forms 5, 5A, 12, and 7 (B) in respect of the transmission assets.
- vii. CTUIL's completion certificate for Asset-1;
- viii. Details of the ACE for the 2024-29 tariff period (item-wise);
- ix. The Petitioner has submitted the notional IDC calculations. Base rate sheet for notional IDC calculations may be given;
- x. Form-9C in Excel format;
- xi. PERT chart indicating the important activities such as planned dates and the actual dates with appropriate supporting documents for the transmission assets;
- xii. Liability Flow Statement in Excel format, reconciled with the ACE claimed;
- xiii. Details of time overrun for the transmission assets in the following format:

From	To	Period of delay (in days)	Overlapping period (in days)	Net delay excluding overlapping period (in days)	Activity	Detailed reasons and justifications of delay

6. The Central Transmission Utility of India Limited (CTUIL) is directed to submit the following information, on an affidavit, with a copy to the other parties, within two weeks:



Petition Nos. 506/TT/2025, 15/TT/2026 and 694/TT/2025

- i. The start date of connectivity under the GNA Regulations, 2022;
- ii. Whether the Scheduled Date of Commercial Operation (SCOD) of the transmission assets has been revised by CTUIL. If so, furnish the revised SCOD along with the relevant approval/communication;
- iii. Furnish the following details in the prescribed format, supported by relevant documentary evidence:

Sl. No	Particulars	Remarks
(i)	Date of application for connectivity	
(ii)	Quantum of Connectivity granted	
(iii)	Start Date of Connectivity	
(iv)	SCOD of project as per application	
(v)	Date of Final Grant of connectivity	
(vi)	Capacity commissioned (in MW), if any	
(vii)	Date of effectiveness of connectivity/ GNA	

Note: All statements to be supported by relevant documentary evidence.

- iv. Confirm whether there is any mismatch between the generation and transmission system? If so, submit details thereof.

Petition No. 506/TT/2025

- i. Respondent No. 17, i.e., SJVN Limited to file its reply within two weeks on the Petitioner's plea for approval of the deemed Date of Commercial Operation (COD) of Asset-I under the fourth Proviso to Regulation 27(1)(c)(i) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 (Grid Code) and the status of the associated downstream assets under its scope.

Petition No. 694/TT/2025

- i. Respondent No. 18, i.e., ACME Solar Holdings Limited to file its reply within two weeks, on the Petitioner's plea for approval of the deemed COD of Asset-2 under the fourth Proviso to Regulation 27(1)(c)(i) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 and the status of the associated downstream assets under its scope.

7. The Petitions will be listed for hearing on **15.9.2026**.

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**

